

ASSAM ACT No. XXVIII OF 1962

THE BENGAL PUBLIC DEMANDS RECOVERY (ASSAM
AMENDMENT) ACT, 1962

(As passed by the Assembly)

Received the assent of the President on the 28th September 1962

[Published in the *Assam Gazette*, Extraordinary, dated the 1st October 1962]*An
Act**to amend the Bengal Public Demands Recovery Act, 1913*

Preamble WHEREAS it is expedient to amend the Bengal Public Demands Recovery Act, 1913, hereinafter referred to as the principal Act in its application to the State of Assam for the purpose and in the manner hereinafter appearing ;

It is hereby enacted in the Thirteenth Year of the Republic of India as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Bengal Public Demands Recovery (Assam Amendment) Act, 1962.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

Insertion of
Article 9A
in Schedule
I to Bengal
Act III of
1913.

2. In Schedule 1 to the principal Act, after Article 9 the following shall be inserted as Article 9A, namely :—

“9A. Any money payable to Government or to an officer of the Government in payment of a loan in cash or in kind, in respect of which money, the person to whom the loan in cash or in kind was advanced, has agreed by written instrument that such money shall be recoverable as a public demand.”

3. The provisions of the principal Act shall apply to all loans issued before coming into force of this amending Act, if the instrument granting the loan contained a provision that the money would be recoverable as a public demand, and if the instrument is still in force, as if on the date the said instrument was executed the principal Act was amended, as herein provided.